

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated 20 DEC 1995

Application No. 1947 of 1995.

Applicant(s) : Mr. M. Srihari Rao,

V/s:

Respondents : Member (Personnel), ~~XXXX~~, New Delhi,
Central Board of Excise & Customs, and others.,

To

1. Sri. A. N. Venugopala Gowda, Advocate,
No. 8/2, First Floor, R. V. Road,
Bangalore-560 004.

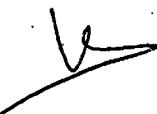
2. Sri. M. Vasudeva Rao, Addl. CGSC,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by
Central Administrative Tribunal, Bangalore-33

-X-X-X-

A copy of the Order/Stay Order/Interim Order,
passed by this Tribunal in the above mentioned application(s)
is enclosed for information and further necessary action.
The Order was pronounced on Seventh December 1995.

O/C


for Deputy Registrar
Judicial Branches.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO.1947/1995

THURSDAY, THE SEVENTH DAY OF DECEMBER, 1995

Mr. JUSTICE P.K.SHYAMSUNDAR.
Mr. V.RAMAKRISHNAN.

... VICE-CHAIRMAN
... MEMBER (A)

M. Srihari Rao,
S/o M.Yerraiah,
Assistant Commissioner,
Air Cargo Complex,
Bangalore Airport, Vimanpura,
Bangalore-560 0017.

..Applicant

By Advocate Shri A.N.Venugopala Gowda.

Versus

1. Member (Personnel),
Central Board of Excise & Customs,
Ad. II A North Block,
New Delhi - 110 001.

2. Commissioner Central Excise,
P.B.No.5400, Queen's Road,
Bangalore - 560 001.

3. Deputy Commissioner (P & V),
Customs & Central Excise,
P.B. No.5400, Queen's Road,
Bangalore - 560 001.

.. Respondents

By Shri M.V.Rao, A.C.G.S.C.

+-----+
| R D E R |
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Mr. Justice P.K.Shyamsundar, Vice-Chairman

Heard.

We propose to dispose of this application at the
admission stage itself, having heard both sides through
counsel.

Herein, the applicant's grievance is that he had been
singled out and is asked to vacate a type IV quarters and
stating



asking to occupy type III quarter, to which ofcourse he is entitled to. He states that his juniors both in rank and cadre have been allowed to continue to occupy type IV quarters at Madivala, but he alone has been singled out for eviction from the quarters which he is presently occupying.

4. Be that as it may, we think it proper to direct the department to make available to the applicant any type IV quarters, occupied by junior to him and that quarter be made available to the applicant with the said junior be given one type III quarter, now offered to the applicant.

5. The applicant will continue in the quarters he is now occupying till the above arrangement is made and would also continue to pay only the normal rent, he was paying earlier. The department shall not recover penal rent.

6. With the above directions, this application stands finally disposed of. No costs.

Sd/-

Sd/-

(V.RAMAKRISHNAN)
MEMBER (A)

(P.K.SHYAMSUNDAR)
VICE-CHAIRMAN

Gaja

TRUE COPY

May 2012/95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Miscellaneous Appln.No.31 of 96 in Dated: **8 FEB 1996**

Application No. 1947 of 1995.

Applicant(s) : Mr.M.Srihari Rao,

V/s.

Respondents : The Member(Personnel),Central Board of
Excise & Customs,New Delhi and others.

To

1. Sri.A.N.Venugopala Gowda, Advocate,
No.8/2, First Floor,R.V.Road,
Opp:-Bangalore Hospital,Bangalore-4.
2. Sri.M.Vasudeva Rao,Addl.CGSC,
High Court Bldg,Bangalore-1.
3. The Member(Personnel),Central Board of Excise & Customs,
Ad-II-A,North Block,New Delhi-110001.
4. The Commissioner Central Excise, Post Box No.5400,
Queens's Road,Bangalore-560 001.
5. The Deputy Commissioner(P&V),
Customs & Central Excise, P.B.No.5400,
Queen's Road,Bangalore-560 001.

Subject:- Forwarding of copies of the Orders passed by
Central Administrative Tribunal,Bangalore-38

-X-X-X-

A copy of the Order/Stay Order/Interim Order,
passed by this Tribunal in the above mentioned application(s)
is enclosed for information and further necessary action.
The Order was pronounced on First February, 1996.

gm*

*Issued
Wallahwala
08/02/96*

*for Deputy Registrar
Judicial Branches.*

6

Date

Office Notes

Orders of Tribunal

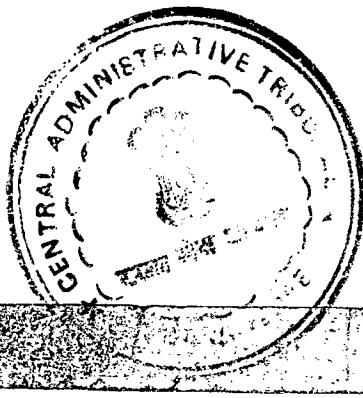
PKS(VC)/VR(MA)

1.2.1996

ORDERS ON M.A. No. 31/96

Heard both sides. While we are not disposed to grant any further extension of time for the applicant to enable him to shift from the present quarters to another quarters, even so, Shri A.N. Venugopal Gowda, for the applicant seek one month's time to arrangements for his client to shift from the quarters which he is presently occupying to the new quarters. Hence, we pass this order despite strong opposition by the learned Standing Counsel, Shri M.V. Rao. We direct the applicant to vacate the present accommodation on or before 1.3.1996.

Send this order to the department for information.



Sd-

Sd-

MEMBER (A)

VICE CHAIRMAN

TRUE COPY

Shri M.V. Rao
08/02/96
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Contempt Petition No.22 of 1996 in

Dated:

23 SEP 1996

APPLICATION NO. 1947 of 1995.

APPDICANT(S) : M.Sriharirao,

V/s.,

RESPONDENTS : Sri.B.Nanda, Commissioner of Central Excise,
Bangalore and another.

To.

1.

Sri.A.N.Venugopala Gowda, Advocate,
No.8/2, Upstairs, Opp:Bangalore Hospital,
R.V.Road,Bangalore-4.

2.

Sri.M.Vasudeva Rao, Addl.CGSC,
High Court Bldg,Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by
Central Administrative Tribunal,Bangalore-38.

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A copy of the Order/Stay Order/Interim Order,
passed by this Tribunal in the above stated applicatio(s)
is enclosed for information and further necessary action.
The Order was pronounced on Thirteenth September, 1996.

for
Deputy Registrar
Judicial Branches.

-3-

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

C.P. [Civil] Application No. 22 of 1996
IN O AND - 1947/95

ORDER SHEET (Contd.)

Date	Office Notes	Orders of Tribunal
		<p>DPH (VC) / TVR (MA) 13.9.96</p> <p>Heard both the learned counsel. At the request of petitioner's counsel, leaving liberty to him to agitate recovery of the penal rent by separate D.A., we drop these proceedings.</p> <p style="text-align: right;">sd/-</p> <p style="text-align: right;">MEMBER (A) VICE CHAIRMAN</p> <p style="text-align: center;">TRUE COPY</p> <p style="text-align: center;">23/9/96</p> <p style="text-align: center;">Section Officer Central Administrative Tribunal Bangalore Bench Bangalore</p>